

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.103 - C.P.(IB)/65(AHM)2024  
With  
Item No. 104 – IA/935(AHM)2024

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

Watercleanse Solutions LLP

.....Applicant

V/s

Shivam Water Treaters Private Limited

.....Respondent

**Order delivered on: 26/06/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant

: Mr. Arjun Sheth, Advocate a/w.

: Mr. Rajiv Chavla, Advocate

: Mr. Monal Davawala, Advocate in (IA/935/2024)

For the Respondent

: Mr. Vishwas Shah, Advocate for

: Mr. Masoom Shah, Advocate

**ORDER**  
**(Hybrid Mode)**

In terms of the last order dated 19.06.2024, it has been apprised by the learned Counsel for the applicant that his client has no objection for fixing the date of meeting of the partners in the presence of some independent observer appointed by this Tribunal. Learned Counsel appearing for the applicant in IA/935/2024, Mr. Monal Davawala submits that he has also no objection.

In view of above, we hereby appoint Dr. Binod Kumar Sinha, Ex-member, NCLT to act as observer for the meeting of the partners of the applicant Watercleanse Solutions LLP through physical / V.C. Mode on 03.07.2024 at the costs of Rs. 50,000/- to be paid by both the sides equally to the Ld. Observer in advance + travel and out of pocket expenses on actual.

Let independent observer also to file its report on the next date of hearing.

Re-list on 15.07.2024.

**-Sd-**

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

**-Sd-**

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**